

श्री नाथ पाई : अध्यक्ष महोदय, यह संस्कृत का सवाल है, हिन्दी का नहीं है। मेरी प्रार्थना है कि जब मेरी भाषा का यहां पर जिक्र होता है, तो उसका क्षेत्रीय भाषा कहा जाता है। मैंने उसको राष्ट्र भाषा नहीं कहा है। वह क्षेत्रीय भाषा नहीं है। वह तो एक राज्य की भाषा है, एक प्रांत की भाषा है। क्षेत्रीय भाषा का अर्थ यह है कि वह एक लोकल लैंग्वेज है। I refuse to accept. Marathi should not be referred to as local language.

अध्यक्ष महोदय : रिपोर्ट आने के बाद सब कुछ हो सकता है।

Shri Nath Pai: If the hon. Member's Sanskrit is weak, I cannot help it.

Mr. Speaker: I am really surprised that the protagonists of Sanskrit have not risen to say that the three-language formula ought to be a four-language formula, or that some one of these languages should be dismissed and Sanskrit should come into its place. The advice must take a tangible shape.

राष्ट्रीय खेल संस्था

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*८२८. { श्री सुबोध हंसदा :
श्री नरदेव स्तातक :
श्री म० ला० द्विवेदी :
श्री अजित सिंह सरहबी :
श्री विभूति मिश्र :
श्री आर० सी० माझी :
श्री नेक राम नेगी :
महाराज कुमार विजय
आनन्द :
श्री कालिका सिंह :
श्री बीरेन्द्र बहादुर सिंहजी :
श्री जीवनचन्द्रन :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय खेल संस्था स्थापित कर दी गई है;

(ख) यदि हां, तो इसका विधान कब तैयार किया गया था और वह क्या है ;

(ग) उक्त संस्था कब अपना कार्य आरम्भ करेगी ;

(घ) क्या इस संस्था के लिये एक बोर्ड स्थापित किया गया है ;

(ङ) यदि हां, उस के सभापति और सदस्यों के नाम क्या हैं ; और

(च) क्या राजकुमारी अमृतकौर खेल कूद शिक्षण योजना को इस संस्था में मिला दिया जायेगा ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली):

(क) जी, हां ।

(ख) राष्ट्रीय खेल कूद संस्थान का संविधान फरवरी १९६० में तैयार किया गया था और उसका रूप वैसा ही है जैसा सोसायटी रजिस्ट्रेशन अधिनियम के अन्तर्गत किसी भी सोसाइटी का होता है ।

(ग) दिसम्बर, १९६० ।

(घ) और (ङ): जी, हां । प्रबंधक मंडल (बोर्ड आफ गवर्नर्स) के सदस्यों की सूची सभा-पटल पर रख दी गयी है । [देखिए परिशिष्ट ३, अनुबन्ध संख्या १९]

(च) प्रश्न अभी विचाराधीन है ।

Shri Subodh Hansda: May I have the answer in English also?

Dr. K. L. Shrimali: (a) Yes, Sir.

(b) The Constitution of the National Institute of Sports was drafted in February 1960, and is analogous to that of a Society under the Societies' Registration Act.

(c) December, 1960.

(d) and (e). Yes, Sir, A list of the members of the Board of Governors is placed on the Table of the House. [See Appendix III, annexure No. 19].

(f) The question is still under consideration.

Shri Birendra Bahadur Singhji: May I know whether it is a fact that this institute is being established at Patiala?

Dr. K. L. Shrimali: Yes, that is a fact.

Shri Birendra Bahadur Singhji: May I know why Patiala has been specially chosen in preference to Delhi where there is already a stadium, and which is more central?

Dr. K. L. Shrimali: This was done on the advice of the committee of the Sports Council. We wrote also to all the State Governments, and it was found that the greatest facilities were available at Patiala.

Shri Birendra Bahadur Singhji: May I know whether this is being established with collaboration or aid from the USSR?

Dr. K. L. Shrimali: No.

Shri Subodh Hansda: The hon. Minister has stated that the sports institute was constituted in the month of February, and the question of amalgamation with the Rajkumari Amrit Kaur Sports Coaching Scheme is yet to be considered. May I know how long Government will take to finalise this?

Dr. K. L. Shrimali: This matter probably will be discussed at the next meeting of the Sports Council, which, I expect, is scheduled to be held in October, and some decision is likely to be taken at that time.

Mr. Speaker: Shri Jinachandran.

Shri Jaipal Singh: May I come to the rescue of the hon. Minister?

Mr. Speaker: He may do so later.

Shri Jinachandran: May I know what is the relationship between the Sports Council and this Association?

Dr. K. L. Shrimali: The Sports Council is the general body which

advises Government on all matters relating to sports. This body has been created with the specific purpose of setting up and managing this Sports Institute at Patiala.

Shri Jaipal Singh: There is a certain misunderstanding which has been created by the inadequate reply of the hon. Minister. I am a member of the Council and I think I know what decision we have taken. The position is that at present moment, the Rajkumari Sports Coaching Scheme is a thing by itself. What we have decided is that there shall be a National Coaching Scheme. The new coaching scheme should not be mixed up with the Institute at Patiala. The Institute is for training future coaches whereas the general coaching scheme in certain regional areas like Delhi and schools, colleges and Universities and the like, is something totally different. When the National Coaching Scheme goes into operation, the Rajkumari Coaching Scheme will automatically get amalgamated with it.

Mr. Speaker: Under our rules, even a non-official Member may be asked to answer a question.

Shri Jaipal Singh: I am getting ready for the Treasury Benches.

Shri Harish Chandra Mathur: May I know whether supplementaries should be put to the hon. Minister or to Shri Jaipal Singh?

Dr. K. L. Shrimali: The hon. Member is in a privileged position, because he is a member of the Sports Council.

Shri H. N. Mukerjee: In view of the existence of several all-Indian organisations which deal with different branches of sport, may I know what is in Government's contemplation regarding the relation of those associations with the proposed National Sports Institute?

Dr. K. L. Shrimali: The sports associations are all autonomous. The only relationship between the several

sports associations and the Sports Council is that the Sports Council gives them advice whenever advice is sought. The Sports Council also gives them financial assistance and tries to encourage sports in the country. There is no direct sort of relationship between the associations and the Sports Council. They are both independent and separate and they have different functions.

Shri Birendra Bahadur Singhji:

The statement laid before us clearly shows that there are 9 members, out of which 5 are officials; as regards the other 4, we do not know. May I know why in the case of an all-India type of technical institution like this, no Members of Parliament were included?

Dr. K. L. Shrimali: Members of Parliament are on the Sports Council, the parent body.

Shri Jaipal Singh: There is a Member of Parliament there—Rajkumari Amrit Kaur.

Dr. K. L. Shrimali: Yes.

Mr. Speaker: He wants an active sportsman MP.

Shri H. N. Mukerjee: The Minister has told us that there are autonomous organisations dealing with different branches of sports and there is the all-India Sports Council where my hon. friend, Shri Jaipal Singh, is an ornament. But I do not quite understand how this other organisation fits in and does not merely add to the complication of the present position.

Dr. K. L. Shrimali: No, there is no complication. This particular organisation, the Governing Board for the Institute of Sports, has been set up specifically to manage this particular institution. Therefore, there is no conflict between one organisation and another.

Manufacture of Articles in 505 Army Workshop, Delhi

***829. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) the value of stores locally purchased for 505 E.M.E. Workshop, Delhi, during 1958 and 1959; and

(b) the steps taken so far to reduce such local purchase?

The Minister of Defence (Shri Krishna Menon): (a) The value of stores purchased locally for 505 E.M.E. Workshop, Delhi, is Rs. 90,846 during 1958-59 and Rs. 4,45,928 during 1959-60.

(b) Local purchase is resorted to only in cases of emergency i.e. when the repair/overhaul of equipment in progress on the workshop floor is held up for want of certain items of spares which are not available at the time through the normal sources of supply. It is directly controlled by the Commandant of the Workshop and a careful watch is also kept over the expenditure on local purchases by Army Headquarters.

Shri S. M. Banerjee: I want to know whether the attention of the hon. Minister has been drawn to the fact that mufflers and tail pipes for the Chevrolet trucks were purchased at a much higher rate than Rs. 75 per unit, which was higher than the cost of their manufacture in the ordnance workshop. If so, what arrangement is made to see that things which can be manufactured in our workshops are not purchased?

Shri Krishna Menon: The present procedure in regard to these is that a certain quantity of spares are procured with the equipment. If the equipment is very old, as most of our equipment is, and there are no spares, they are obtained either from the manufacturers or from local production. It all remains in the ordnance depots, that is to say, as equipment to be supplied. When a particular piece of maintenance goes on the line and